

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-518

IB-2039/ND/2019

IA/2599/2024, IA/2219/2024, IA/879/2024, IA/696/2024, IA/6193/2023,
IA/890/2023, IA/238/2022, IA/4387/2021, IA/1039/2022, IA/2944/2022

IN THE MATTER OF:

Suraksha Asset Reconstruction Ltd.

.....Applicant

Vs.

M/s. Noida Medicare Centre Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 07.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Mr. Chitranshul Sinha, Ms. Pallavi, Mr. Sagar Bansal,
Mr. Shivam Shorewala in IA/6193/2023 for R-1 & R-2
& in IA/2219/2024 for R-2 & R-3

Mr. Ajay Garg, Adv. for R-5 in IA/4387/2021

For the Suspended Directors : Mr. G P Madaan, Mr. Aditya Madaan, Ms. Natasha,
Adv.

For the NMC : Dr. Sandeep Reddy

For the Dhan Laxmi Bank : Mr. Abhijeet Saxena, Adv.

ORDER

Due to paucity of time, the matter is listed on **01.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**